

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE BENCH AT CHENNAI**

**O.A. No. 88 OF 2025**

**IN THE MATTER OF:**

**PENMATHSA RANGA RAJU S/O. VENKATA SATYA KRISHNA RAMALINGA  
RAJU**

..... Applicant

Vs

**UNION OF INDIA REP. BY ITS SECRETARY THE MINISTRY OF RAILWAYS &  
OTHERS**

.... Respondents

**REPORT FILED BY THE RWS&S 6<sup>th</sup> RESPONDENT**

DATE- 29.06.2025



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

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**Report filed by the Executive Engineer, Rural Water Supply & Sanitation (RWS & S) in OA No 88 of 2025 matter of Penmathsarangaraju s/o. Venkata satyakrishnaramalingaraju vs Union of India rep. by its Secretary the Ministry of Railways & Ors**

1. It is submitted that the present application is filed by the applicant being aggrieved by the proposed 2024 railway line alignment for the Kotipalli-Narasapuram new railway project by the 7th respondent, that is planned to pass through the Panchayat Village Pond situated in S.F. No. 308/1 of Gudimellanka, Malikipuram Mandal, Dr. B.R. Ambedkar Konaseema District, resulting in shrinking of the water body and minimizing the fresh water source to the residents of the village and affecting the ecological and environmental setting of the village.
2. It is submitted that the above case came up for admission on 29.04.2025 and the Hon'ble Tribunal passed the following order:
  1. *The applicants have filed the above application aggrieved by the proposed 2024 railway line alignment for' the Kotipalli-Narasapuram new railway project by the 7th respondent, that is planned to pass through the Panchayat Village Pond situated in S.FE No. 308/1 of Gudimellanka, Malikipuram Mandal, in B.R. Ambedkar Konaseema District, resulting in shrinking of the water body and minimizing the fresh water source to the residents of the village and affecting the ecological and environmental setting of the village.*
  2. *Since the present matter raises substantial issues concerning compliance with environmental norms and implementation of the provisions of the scheduled enactments, the matter is admitted.*
  3. *Let notice be issued to the respondents through the Tribunal as well as privately.*
  4. *The 7th respondent is directed to file a report and indicate whether the proposed line is passing through the water body as on embankment or on stills.*

  
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**5. Post the matter on 30.06.2025.**

3. In this regard, it is submitted that in para no 2, it was stated that the Village fresh water Pond serves more than 3000 households in Gudimellanka, Medichalapalem, Mattaparru and Dindi villages as fresh water source for Live Stock. In this connection, it is submitted that the villages Medicharlapalem, Mattaparru and Dindi villages are far away from the Gudimellanka village and the villages are having their own sources for Livestock drinking water within the concerned villages.
4. It is submitted that para no 3, it was stated that “The Department of Panchayat Raj & Rural Development, Andhra Pradesh has issued a Govt, order G.O. Rt. No. 918 Dt. 21.11.2022 according funds under Jal Jeevan Mission (JJM) to improve drinking water supply infrastructure. It is submitted that in para 2 mentioned villages Gudiimellanka, Medicharlapalem, Mattaparru and Dindi villages are getting Drinking water from the existing “CPWS Scheme to Gudimellanka and other habitations of Malkipuram Mandal for which source Summer Storage Tank (SS Tank) is located in the T.Savaram habitation of Gudimellanka Grama Panchayat. The CPWS Scheme is supplying protected drinking water to the villages Gudimellanka, Medicharlapalem, Mattaparru and Dindi villages since 2002, i.e for the last 23 years. The funds sanctioned under JJM grant relates to Drinking water supply Infrastructure to the improvements of the existing CPWS Scheme to Gudimellanka and Other habitations of Malikipuram Mandal with source of Summer Storage Tank located at T.Savaram habitation of Gudimellanka Village. The funds sanctioned in G.O.Ms.No.918 dated 21.11.2022 is not relating to the improvement of fresh water pond in Sy.No.308/1 as represented by the Applicants. Further, A Project “Providing Drinking Water Supply to Coastal Area of East Godavari District’ was sanctioned under Jal Jeevan Mission Programme with an amount of Rs.1650.00 Crores and the work was entrusted to the Contractor M/s Megha Engineering & Infrastructure Ltd, Hyderabad. The work is in progress and

  
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the project was designed with source from Dowleswaram Barrage of Godavari River in which the Village Gudimellanka and all other villages of Malikipuram Mandal in Razole Assembly Constituency was covered.

5. It is submitted that the existing fresh water pond in Sy.No .308/1 of Gudimellanka Village as represented by the Applicants is not utilizing by RWS&S Dept. for supplying of protected drinking water to Gudimellanka, Medicharlapalem, Mattaparru, Dindi and other villages in Malikipuram Mandal.

Hence in view of the above circumstances, we therefore request this Hon'ble Tribunal to consider the above report and pass such further or other orders, as this Hon'ble NGT(SZ), Chennai may deem fit and thus render justice.

  
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